

Dated Nahan the 22nd day of August, 2015.

OFFICE ORDER

In compliance of order dated 7.8.2015 passed by the Hon'ble Supreme Court of India, in W.C. (C) No. 406/2013 and letter No. 86 / LSA/ FCLS / NALSA/ 2010- 2710 dated 14.8.2015, of the H.P. State Legal Services Authority, Shimla, a Review Committee in respect of Sirmaur District to review the cases relating to under trials to reduce overcrowding of prisoners is re-constituted as under:-

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| 1. | The District and Sessions Judge,
Sirmaur District at Nahan, H.P. | Chairman. |
| 2. | District Magistrate, Sirmaur Distt.
at Nahan, H.P. | Member. |
| 3. | District Superintendent of Police,
Sirmaur District at Nahan, H.P. | Member. |
| 4. | The Secretary, District Legal Services
Authority, Sirmaur Distt.at Nahan,H.P. | Member. |

The meeting of the aforesaid committee shall be held once in every three months to review the cases relating to under-trials and also for applying the provisions of Section 436-A, Cr.P.C.



(J.K.Sharma)
Chairman,

District Legal Services Authority,
Sirmaur District at Nahan,H.P.
(District and Sessions Judge,Nahan)

Endst.No. DSJ/DLSA/LRC/436/NHN/2015-4199 Dated :- 22.08.2015.

Copy forwarded for information and necessary action:-

1. The Registrar (Insp.,Confid.& Budget), High Court of H.P., Shimla.
2. The Member Secretary, H.P. State Legal Services Authority,Shimla.
3. The District Magistrate, Sirmaur District at Nahan, H.P.
4. The Superintendent of Police, Sirmaur District at Nahan,H.P.
5. The Secretary, D.L.S.A., Nahan,
6. All the Judicial Officer of this Division.
7. The Superintendent Jail, Model Central Jail, Nahan.


Chairman,
District Legal Services Authority,
Sirmaur District at Nahan,H.P.
(District and Sessions Judge,Nahan)